## ORISSA ACT No. 2 OF 1956

## THE ORISSA BETTERMENT COARGES ACT, 1955

[ Received the assent of the Governor on the 15th February 1956, first published in an Extraordinary issue of the Orissa Gazette, dated the 24th February 1956 ]

AN ACT TO PROVIDE FOR THE LEVY OF BETTERMEN'S CHARGES ON CERTAIN LANDS IN THE STATE OF ORISSA

WHEREAS it is expedient to impose a hetterment levy on the lands to be benefited by the proposed canals under the Hirakud Dam Project;

It is hereby enacted by the Legislature of the State of Orissa in the Sixth year of the Republic of India as follows:—

Short title, extent and commencement.

- 1. (1) This Act may be called the Orissa Betterment Charges Act, 1955.\*
- (2) It extends to the districts of Sambalpur, Bolangir, Puri and Cuttack.
  - (3) It shall come into force at once,

Definitions

- 2. In this Act, unless the context otherwise requires,—
- (a) "Betterment charges" means the charges levied under section 3 on lands under irrigable command of the irrigation scheme of the Hirakud Dam Project;
- (b) "Canal Officer" means an officer not below the rank of an Executive Engineer appointed as Canal Officer by the State Government, for the purposes of this Act;
- (c) "Collector of Betterment Charges" means an officer not below the rank of a Collector appointed

<sup>\*</sup> For Statement of Objects and Reasons see Orissa Gazette Extraordinary, dated the 14th September 1954 and for S. C. R. see Orissa Gazette, Extraordinary, dated the 13th October 1955.

as such by the State Government under the provisions of this Act;

- (d) "Irrigation scheme of the Hirakud Dam Project", hereinafter referred to as the "Scheme" means all canals, branch canals, distributaries, minors, water-courses, embankments, structures, lift irrigation arrangements and similar other works and all other works incidental thereto under Hirakud Dam Project designed to ensure supply of water to irrigate lands and includes improvements to and extension of the existing canal system in the district of Cuttack;
- (e) "Land" means any land that is fit for agricultural purposes or that may be capable of being rendered fit for such purposes on the completion of the scheme;
- (f) "Lands under irrigable command" means such lands as are irrigated or capable of being irrigated under the scheme;
- (g) "Prescribed" means prescribed by rules made under this Act;
- (h) "Revenue Officer" means an officer of the State Administrative Service appointed as a Revenue Officer for purposes of this Act;
- (i) "Sambalpur Zone" and the "Delta Zone" respectively mean the areas comprised within the districts of Sambalpur and Bolangir and the districts of Cuttack and Puri as at present constituted;
- (j) the expressions "Landlord", "Tenant", "Occupancy tenants" and "Service tenants" in relation to any land shall have the same meaning as those expressions have in the law relating to land tenures in force immediately before the commencement of this Act in the area in which such land is situate.

Explanation—For the purposes of this Act a Ruler of an Indian State or any of his relations shall be deemed to be an occupancy tenant with respect to lands of which such Ruler or his relation as the case may be is the owner and which is in his possession either by himself or through his temporary lessees; and the expression "Ruler of an Indian State" shall have the same meaning as has been assigned to it in the Constitution.

(k) all references to the districts of Cuttack, Puri, Sambalpur and Bolangir shall be read and construed respectively as references to the areas known by the said names immediately before the date of commencement of this Act.

Betterment charge leviable.

3. (1) The State Government shall be entitled to levy a betterment charge on every land under the irrigable command in accordance with the provisions of this Act.

The lands under irrigable command shall be divided into suitable classes by the Government and the annual increase in the gross produce of each class of lands shall be estimated:

Provided that all lands which according to the principle of classification adopted in settlements, are of the same class and which judged by their commandability are so situated as to derive the same amount of benefit from the scheme shall be placed in the same class:

Provided further that the estimate shall be made with reference to the average of the prices prevailing during the three agricultural years immediately preceding the agricultural year in which water is first supplied for irrigation in a block under estimation.

(2) Ten times the annual increase in the gross produce estimated under sub-section (1) shall be deemed to be the increase in the capital value of each class of lands; and the betterment charges payable in respect of such class of lands shall be one-half of the difference between the said increase in the capital value and the cost estimated in the prescribed manner of making the lands fit for advantageous irrigation under the scheme:

Provided that in the case of lands which were originally under dry cultivation and which with a view to derive benefit from the scheme were brought under wet cultivation, a sum representing the difference between the cost of wet cultivation and the cost of dry cultivation as determined in the prescribed manner shall be deducted from the increase in gross produce for the purpose of calculating the increase in capital value of those lands.

Explanation—For the purpose of this Act the cost of wet cultivation shall be deemed to include the water rate.

- (3) As and when any block in the irrigable command is brought under irrigation, the State Government shall direct the Collector of Betterment Charges to determine the betterment charges in respect of each class of lands in the block.
- (4) The Collector of Betterment Charges after due enquiry in the prescribed manner shall publish his proposals in regard to the betterment charges proposed for the various classes of lands in the prescribed manner and shall consider in the manner prescribed the suggestions and objections received within the time allowed, and finally publish his award on the rate of betterment charges leviable on each class of lands in the block of lands under irrigable command in the prescribed manner. The Collector shall while proceeding under this sub-section be assisted by an Agricultural expert to be nominated by the State Government.
- (5) An appeal shall lie to the prescribed authority in the prescribed manner and within a prescribed time from the award of the Collector of Betterment Charges under sub-section (4). The decision in such appeal shall be notified in the prescribed manner.
- (6) The award with respect to betterment charges notified under sub-section (4) shall, subject to the right of appeal provided in sub-section (5), be final and shall be binding on all persons having interest in the lands and shall not be liable to be questioned in a court of law.

Schedule of irrigable lands under command and betterment charges.

4. The State Government shall, after the notification declaring the classes of land under sub-section (1) of section 3 and after any village in the irrigable command is brought under irrigation, direct one or more Revenue Officers appointed for the purpose to prepare a Schedule for such village or villages in consultation with a Canal Officer showing the lands under the irrigable command of the scheme and the class of lands for betterment charges under which each plot of land is to be classified and the persons from whom the charges are recoverable:

Provided that the State Government may define the jurisdiction, powers and duties of each such Revenue Officer or Canal Officer as the case may be for the purposes of this Act.

Publication of scheme and notice to owners and persons interested.

- 5. (1) The Schedule prepared under section 4 shall be published in the official Gazette and in such other manner as may be prescribed.
- (2) The Revenue Officer concerned shall give notice to the persons known or believed to be owners of or interested in the lands under irrigable command of the scheme requiring them to appear before him either personally or by agent at a time and place therein mentioned to file their objections, if any, (a) to the inclusion of the lands in the Schedule as the lands under irrigable command or (b) to the classification of any plot of land for the levy of the betterment charges or (c) to the imposition and recovery of the betterment charges proposed on such lands from such persons or (d) to any other entry contained in such Schedule.

Enquiry and award.

- 6. On the dates fixed in the notice under section 5 or on such other date to which the filing of objections may be adjourned, the officer concerned shall, after holding an enquiry in the prescribed manner and after hearing the objections, if any, filed by the persons in pursuance of such notice, make an award. The award shall be published in the manner prescribed and shall specify—
- (a) the lands under the irrigable command of the scheme;
- (b) the classification of any plot of land for the levy of betterment charges; \

- (c) the amount of the betterment charges leviable on each of the said lands;
- (d) the person or persons from whom the betterment charge is recoverable; and
- (e) the date on which such betterment charges shall be leviable:

Provided that the Revenue Officer while making the award shall always have due regard to the provisions contained in section 11.

Instalments of betterment charges betterment charges to be charged on land next to land revenue,

- 7. (1) Betterment charges in any area on the lands under irrigable command shall be payable on the 15th day of April of the year next after the one following the Kharif season in which irrigation facilities are first provided for the area from the scheme or two months after the date of the award under section 6 whichever is later. Persons liable to pay the charges shall pay the same in one lump sum or exercise in the prescribed manner their option of making payments in instalments.
- (2) The number of such instalments and the manner of payment thereof shall be as follows:—
- (a) The first two instalments shall each be one-thirtieth of the charges, the balance being payable in fourteen further instalments of one-fifteenth of the charges each.
- (b) The first instalment shall fall due on the date on which the charges become first payable under sub-section (1) and each subsequent instalment shall become payable each year on the date one year after the due date of payment of the last preceding instalment.
- (c) No interest shall be chargeable on any arrears of instalment; but interest at the rate of  $4\frac{1}{4}$  per cent per annum shall be payable on the due date of payment of any instalment on the balance of the betterment charges remaining unpaid by the said date:

Provided that any one or more of such instalments may be paid in advance of the date on which the payment of such instalment falls due together with interest at the rate of 4½ per cent per annum on the balance of the charges remaining unpaid by the date of such payment.

- (3) Any sums lawfully due under this Act by way of betterment charges shall take priority over all other charges payable in respect of the land except land revenue and shall be deemed to that extent to be a charge on the land and shall be recoverable as an arrear of land revenue.
- (4) Notwithstanding anything contained in this section, the State Government may allow the owner of the land on which betterment charges may be payable to relinquish the whole or any part of the land or deliver in exchange in favour of the State Government on such conditions as may be prescribed by rules:

Provided that no such relinquishment or exchange shall be permitted unless the land is free from encumbrances.

Betterment charges on newly reclaimed land. 8. If any waste land, belonging to or at the disposal of the State Government, under irrigable command is newly leased out for cultivation, betterment energy shall be recoverable from the lessee in the prescribed manner at the rate prevalent in the zone anything in any of the other provisions of this Act to the contrary notwithstanding.

R emissions and suspensions.

- 9. If the State Government are satisfied,-
- (1) that the crops on any land under the irrigable command are seriously damaged on account of floods, tempest or any other irresistible force, or
- (2) that the land being water-logged or sait-affected has become unculturable, or
- (3) that the land has been removed from the irrigable command of the scheme on account of short supply of water or such other cause, or
- 4) that the agricultural industry has received a set-back on account of price-fall,

the State Government may, subject to such conditions as it may think fit, suspend the recovery of or remit in full or in part the betterment charges or any instalments thereof with respect to such land:

Provided that in cases coming under clause (3) where land has been permanently, or for a considerable period removed from irrigable command the State Government shall deduct from the total amount of Betterment Charges payable by any person a sum representing his dues to the State Government on account of Betterment Charges in respect of such land.

Any other charges not to be affected.

10. The betterment charges payable under this Act shall not affect any other rates or charges leviable under any other law.

Persons liable to pay betterment charges.

11. (1) Betterment charges shall be recoverable from the person or persons recorded as the occupancy tenants or service tenants of the land:

Provided that where such tenant pays produce rent to his immediate landlord, recorded as such a portion of the betterment charges equivalent to the fraction which the produce rent taken by the landlord bears to the total produce each year shall be recoverable from such landlord:

Provided further that a service tenant shall pay only 75 per cent of the betterment charges on the land, the other 25 per cent being payable by the person to whom the lands will revert on abolition of the service:

Provided also that a person in actual cultivation of the land on the date of the award under section 6 as a tenant or sub-tenant under an occupancy tenant or service tenant on payment of produce rent and protected against eviction under any general or special law for the time being in force or any practice, custom or usage having the force of law, shall be liable to pay a part of the betterment charges in such proportion as the produce taken by such tenant or sub-tenant bears to the total produce of the land during the year last preceding the date of the award.

Explanation—(i) "Recorded" in this section shall mean "recorded on the land records of the Collector of the district on the date of the award under section 6" or where an application for change of record is pending on that date in the proper court the record as corrected in the final orders on the application;

- (ii) For the purposes of this section persons who are recorded as tenants and whose rights are the same as those of occupancy tenants or service tenants shall be deemed to be occupancy tenants or service tenants as the case may be.
- (2) Notwithstanding anything in sub-section (1) and subject to any contract to the contrary where a tenant holding any land on produce rent is evicted by his simmediate landlord in pursuance of any law relating to land reforms or under any other law for the time being in force such landlord shall be liable, in addition to such other payment he may have to make for such eviction, to pay to such tenant the portion of the betterment charges paid by him prior to the date of his eviction:

Provided that nothing in this sub-section shall apply if the eviction of the tenant has taken place on account of any default on the part of the tenant in complying with the provisions of any such law as aforesaid.

Application for transfer of hability.

12. (1) Any person liable to pay the betterment charges under section 11 may apply to the prescribed authority in the manner prescribed for a declaration that on the date the betterment charge was due or any part of the same was due on an instalment fixed under section 7, his right or interest in the land has passed on to some other person and that such other person may be made liable for the dues. Such authority after hearing in the prescribed manner the persons concerned may, if he finds that there has been a valid transfer, declare that such other person or persons shall be liable for the betterment charge or the balance thereof due on the said date.

## Explanation -- For the purposes of this section-

- (i) The rights and interest of a person shall be deemed to have passed on to his immediate landlord if such person ceases to hold or cultivate the land without there being a transfer of such right or interest to any other person.
- (ii) Transfer shall include all transfers whether by act of parties or by operation of law or by virtue of any judgment, decree or order of any court or otherwise howsoever.

- (2) The said authority may if he finds that any person liable to pay the betterment charge under section 11 is dead, hold an enquiry in the prescribed manner and determine the person or persons liable to discharge the liability as heirs and assigns of such persons; if after such enquiry the said authority finds that some other person should have been rightly recorded as the tenant or landlord as being liable to pay the betterment charges or part thereof, in the place of the deceased on the date the betterment charge or any part thereof, on an instalment fixed under section 7 had fallen due, the said authority after holding further enquiry  $\mathbf{such}$ may be prescribed and after giving the parties concerned an opportunity of being heard make a declaration accordingly.
- (3) A declaration under sub-section (1) or subsection (2) as the case may be shall have the effect of passing on the liability for payment of the betterment charges or balance thereof under section 11 to the person or persons so declared as being liable.

Protection of land against sale for arrears of better ment charges.

- 13. (1) Any person interested in the land on which betterment charge is payable, may pay up the dues in arrears to protect the land from sale for arrears of betterment charge and he may then apply to the Revenue Officer authorised by the State Government in that behalf to recover such amount for him from the persons liable to pay the same according to the extent of their respective liabilities.
- (2) The Revenue Officer shall deal with the application for recovery under sub-section (1) in the same manner as a plaint filed in a suit for recovery of money instituted in accordance with the Code of Civil Procedure, 1908 and the order passed on such v of 1908 application shall have the same force and effect as that of a decree for money passed by a Civil Court under the said Code.

Appeals

14. Any person aggrieved by the award under section 6 or a declaration under sub-section (1) or sub-section (2) of section 12 or an order under section 13 may, within sixty days from the date of the award, declaration or order respectively, appeal to the Collector of Betterment Charges. The appeal shall be disposed of in the prescribed manner:

Provided that in an appeal from an award under section 6 the rate of betterment charge fixed on a particular class of land shall not be called into question and may not be changed in the appeal.

**Bevision** by the Board

15. (1) The Board of Revenue may on its own of Revenue. motion or on the application of an aggrieved within the prescribed time call for and examine the record of any enquiry under section 6, sub-sections (1) and (2) of section 12 and under section 13 or of the proceedings in appeal under section 14 for the purpose of satisfying itself as to the legality or regularity of such enquiry or proceedings and may confirm, modify or reverse the award, declaration or order or the decision of the Collector of Betterment Charges as the case may be:

> Provided that in relation to any enquiry under section 6 the rate of betterment charge fixed on a particular class of land in pursuance of sec-3 shall not be modified or reversed or otherwise interfered with:

> Provided further that the betterment charges ordered to be paid by the Collector shall not be altered to the prejudice of any party unless the parties concerned have been given an opportunity of being heard.

> (2) Notwithstanding anything in sub-section (1) the award, declaration, order or decision specified therein shall not be modified, reversed or otherwise interfered with after the expiry of a period of two years from the date of such award, declaration. order or decision as the case may be.

Finality of orders.

16. An order passed by the Board of Revenue in revision under section 15 and subject to such order the decision of the Collector of Betterment Charges on appeal under section 14 and subject to the order of the Board of Revenue and the decision of the Collector of Betterment Charges, the award, declaration or order made under section 6, sub-sections (1) and (2) of section 12 and under section 13, shall be final.

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17. No Civil Court shall have any jurisdiction in any matter relating to anything done or to be done under this Act.

Ladernity from loss.

18. Subject to section 9 no claim shall against the Government for compensation or for the refund of betterment charges on account occasioned by any temporary failure or stoppage of water in a canal or by any cause beyond the control of the Government or by alterations or additions made any repairs, the canal or by any measure taken for regulating the proper flow of water therein or for maintaining the established course of irrigation in case where the Canal Officer considers such action to be necessary.

Indomnity from legal

19. No suit, prosecution or other legal proceeding proceedings. shall lie against any person in respect of anything done or intended to be done in good faith under this Act or the rules made thereunder.

Powers of Revenue and Canal Officer to

- 20. The Revenue Officer, Canal Officer or any other officer authorised by any of them or the authority prescribed in pursuance of section 12 shall persons, etc. have the same powers as are vested in a Court under the Code of Civil Procedure, 1908, wh n trying a suit V of 1908 in respect of the following matters, namely :-
  - (a) enforcing the attendance of any person and examining him on oath or affirmation,
  - (b) compelling the production of documents, and any proceeding under this Act before the Revenue Officer, Canal Officer or any other officer authorised by them shall be deemed to be 'judicial proceeding 'within the meaning of sections 193 and 228 and for the purpose of section 196 of the Indian xLV of 1: Penal Code.

Powers to

- 11. (1) The State Government may by notification in the official Gazette make rules to carry out the purposes of the Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters. namely :-
- (a) the fixation of time for preparation of schedule under section 4;
- (b) the form in which the schedule under section 4 will be prepared;

- (c) the method of publication of the Schedule prepared under section 4 and of the award made under section 6;
- (d) the manner of service of notice under section 4;
- (e) the manner of holding enquiries under sections 6 and 12, and the conduct of proceedings under section 13;
- (f) the form of the award made under section 6;
- (g) the procedure relating to appeals under section 14 and the mode of disposal of such appeals;
- (h) the authority to conduct proceedings under section 12; and
- (i) any other matter requiring to be or which may be prescribed under this Act.

Power to remove sifficulties.

22. If any difficulty arises in giving effect to the provisions of this Act, t'e State Government may, as occasion may require, by order, do anything, not inconsistent with this Act or the rules made thereunder, which appears to them necessary for the purpose of removing the difficulty.

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